



2026:AHC:15979

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19747 of 2025

Nidhi Singh

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Anup Singh

Counsel for Respondent(s) : A.S.G.I., Jainendra Kumar Mishra, Ravi
Prakash Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anup Singh, learned counsel for the petitioner and Sri Jainendra Kumar Mishra, Ravi Prakash Singh, learned counsel for the respondents.

2. The case of the writ petitioner is that she is widow of one Subham Singh and however, post his death, now the father-in-law of the writ petitioner and the father of the deceased has staked his claim for certain amounts being the dues.

3. Learned counsel for the respondents submits that the name of the father-in-law, Devi Prasad Singh is in the nominee column as available with the bank as there is *inter se* competing claims in that regard.

4. Be that at it may be, this Court under Article 226 of the Constitution of India cannot go into the issue relatable nomination and further whatever might be, it is for the writ petitioner to approach and take recourse to those remedies which are available under law.

5. With the aforesaid observation, the writ petition is **disposed off**.

6. Instructions filed today are taken on record as marked as appendix A.

January 22, 2026

A. Prajapati

(Vikas Budhwar,J.)